Suo motu W.P.No.11993 of 2021 Re: EXTENSION OF REMAND AND INTERIM ORDERS

THE HON'BLE CHIEF JUSTICE and SENTHILKUMAR RAMAMOORTHY, J.

(Order of the Court was made by the Hon'ble Chief Justice)

It is pointed out on behalf of the lawyers practising in the district courts that the functioning of the courts everywhere has not resumed to the extent that allows applications for bail or the like to be taken up immediately.

- 2. Since all courts in the State, including the High Court, are opening up in phases and appearance in physical form is not unrestricted at the moment, it is necessary that the earlier order dated May 17, 2021 should be continued for a further period of at least four weeks.
- 3. However, orders pertaining to removal of encroachment and the like may be given effect to and the directions issued under clauses

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- (ii) and (vii) of paragraph 2 of the order dated May 17, 2021 are not extended.
- 4. To repeat, the order dated May 17, 2021 will continue to hold the field till August 31, 2021 except in respect of matters governed by clauses (ii) and (vii) of paragraph 2 thereof.

List the matter on August 31, 2021.

(S.B., CJ.) (S.K.R.,J.) 27.07.2021

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